

**CUSTOMS AND CENTRAL EXCISE DUTIES
EXPORT DRAWBACK (GENERAL EIGHTH
AMENDMENT RULES, AND DELHI
SALES TAX (TENTH AMEND-
MENT RULES**

SHRI JAGANNATH PAHADIA :
I beg to lay on the Table :

(1) A copy of the Customs and Central Excise Duties Export Drawback (General) Eighth Amendment Rules, 1969, published in Notification No. G.S.R. 272 in Gazette of India, dated the 15th February, 1969, under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944. [*Placed in Library. See NO. LT-179/69.*]

(2) A copy of the Delhi Sales Tax (Tenth Amendment) Rules, 1968 (Hindi and English versions), published in Notification No. F. 4 (98)/66-Fin. (G) in Delhi Gazette, dated the 23rd January, 1969, under sub-section (4) of section 26 of the Bengal Finance (Sales Tax) Act, 1941 as in force in the Union territory of Delhi. [*Placed in Library. See NO. LT-18069.*]

MESSAGES FROM RAJYA SABHA

SECRETARY : Sir, I have to report the following messages received from the Secretary of Rajya Sabha :—

- (i) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Public Employment (Requirement as to Residence) Amendment Bill, 1969, which has been passed by the Rajya Sabha at its sitting held on the 25th February, 1969."
- (ii) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Payment of Bonus (Amendment) Bill, 1969, which has been passed by the Rajya Sabha at its sitting held on the 26th February, 1969."

**BILLS AS PASSED BY RAJYA
SABHA**

SECRETARY : Sir, I lay on the Table of the House the following Bills, as passed Rajya Sabh :—

(1) The Public Employment (Requirement as to Residence) Amendment Bill, 1969.

(2) The Payment of Bonus (Amendment). Bill, 1969.

**COMMITTEE ON PUBLIC
UNDERTAKINGS
TWENTY EIGHT-REPORT**

SHRI G. S. DHILLON (Taran Taran) : I beg to present the Twenty-eighth Report of the Committee on Public Undertakings on action taken by Government on the recommendations contained in the Thirty-eighth Report of the Committee on Public Undertakings (Third Lok Sabha) on Pyrites and Chemicals Development Co., Ltd.

14.07 hrs.

**CORRECTION OF INFORMATION
GIVEN ON CALLING ATTENTION
NOTICE**

**APPREHENSION OF PRO-PAKISTANI
ELEMENTS IN SRINAGAR**

THE MINISTER OF HOME AFFAIRS (SHRI Y.B. CHAVAN) : Sir, with your permission, I would like to make a small correction in the reply given by me in the House on 25th February, 1969, to a supplementary question put in connection with the statement made in response to a Calling Attention Notice on the reported apprehension of pro-Pakistani elements in Srinagar. I had stated that some explosive material recovered were found to have P.O.K. markings. In fact, as I had mentioned in the main statement, there were P.O.F. markings and not P.O.K. markings.

14.07½ hrs.

**TEA ((AMENDMENT) BILL*
THE DEPUTY MINISTER IN THE
MINISTRY OF FOREIGN TRADE**

*Published in Gazette of India Extraordinary, Part II, section 2, dated 3.3.69.